

Namokat Trade (India) Limited
Registered Office: Diamond Arcade, 5th - F.R. L. 504 68, Jessore Road, Kolkata - 700055
CIN: L51909WB1995PLC033407
Phone: +91-33-3297-7609, E-mail: ratan.namokat@gmail.com; Website: www.namokattrade.in

NOTICE IS HEREBY GIVEN that the 45th Annual General Meeting (AGM) of the Company will be held on Wednesday, September 30, 2026, at 3:00 p.m., at Diamond Arcade, 5th Floor, FL-04A, 68, Jessore Road, Kolkata - 700055, to transact the business as mentioned in the Notice of AGM sent along with the Audited Financial Statements of the Company for the year ended March 31, 2026, and the Board's Report and Auditors Report thereon.

Dispatch of the Annual Report, 2026, along with the AGM Notice, Attendance Slip and Proxy Form, has been completed on September 08, 2026. The Notice of AGM is also available on the website of National Securities Depository Limited (NSDL), i.e., <https://www.evoting.nsdl.com>. Notice is further given that the Company is providing electronic voting facility from a place other than the venue of AGM (Remote e-voting) to the members to exercise their votes on all the resolutions set forth in the Notice of AGM. The company has engaged NSDL for providing e-voting facility. The details of remote e-voting are given below:

(i) The remote e-voting will commence on Sunday, September 27, 2026 at 9:00 A.M. and ends on Tuesday, September 29, 2026 at 5:00 P.M. The e-voting module shall be disabled for voting after the specified time and no votes shall be accepted after September 29, 2026 at 05:00 P.M.

(ii) The voting rights of each member shall be in proportion to their share of the paid-up share capital of the Company as on the cut-off date i.e., September 23, 2026.

(iii) Notice of AGM has been sent to all the members whose names appeared in the Register of Members/Beneficial Owners as on September 23, 2026. Any person who acquires equity shares of the Company and becomes a Member after September 23, 2026, and holding shares as on the cut-off date i.e., September 23, 2026, may obtain the Log-in ID and Password by sending an e-mail to retan.namokat@gmail.com, or call at Tel: +91-33-3297-7609.

(iv) Once a vote is cast by the Member, he shall not be allowed to change it subsequently.

(v) The facility of casting vote through ballot paper will be made available at the AGM and the eligible members attending the AGM shall be able to cast their vote at AGM through ballot paper.

(vi) The Members who cast their vote by remote e-voting may also attend the AGM but shall not be entitled to cast their vote again.

In case of any queries pertaining to e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the Downloads section of the Company's website on the cut-off date i.e., September 23, 2026. Contact Mr. Anil Vaidya, Senior Manager, National Securities Depository Ltd., Trade Wk. 4, Wing 4th Floor, Kotla Milla Road, Kankarbagh, Patna - 800 022, or Mr. Pankaj, Mumbai - 400 013, at the designated email Ids: evoting@nsdl.com or evoting@nsdl.com or telephone nos., +91 22 4494 4000 +91 22 4494 4960.

NOTICE (SALSO HEREIN) Pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, September 24, 2026 to Wednesday, September 30, 2026 (both days inclusive).

By Order of the Board of Directors
For Namokat Trade (India) Limited

Ratan Lal
Managing Director
DIN: 07606481

Place: Kolkata
Date: September 8, 2026

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

Registered Office: Heredia House, 1, Heredia Marg, Ballard Estate, Mumbai - 400001
Email: evoting@bombaydyeing.com; Phone: 021 66260020
Website: www.bombaydyeing.com

NOTICE OF POSTAL BALLOT AND E-VOTING

Members are hereby informed that pursuant to the provisions of Section 110 read with Section 108 of the Companies Act, 2013 ("the Act"), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules") and other applicable provisions of the Act and the Rules including General Circulars issued by the Ministry of Corporate Affairs ("MCA") for holding General Meeting/conducting Postal Ballot process through e-voting mode, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 39/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 11/2021 dated January 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 10/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2023 dated September 19, 2024 and 03/2025 dated September 22, 2025 ("MCA Circulars") and the National Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company has completed the process of sending the Postal Ballot Notice along with the Explanatory Statement electronically on Tuesday, 8th September, 2026, to all the Members whose email addresses are registered with the Company's Depository Participant(s) as on Friday, 4th September, 2026 ("Cut-off Date"), for seeking approval of the Members of the Company by way of Special Resolution as required by voting through electronic means only ("remote e-voting") on the following matter:

Sr. No.	Description of Resolution	Type of Resolution
1	Re-appointment of Mr. Rajesh Datt as the Manager of the Company for a term of two years	Special

Notice of Postal Ballot is also available on the Company's website at www.bombaydyeing.com, websites of the Stock Exchange of India, BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on website of National Securities Depository Limited ("NSDL") i.e., www.evoting.nsdl.com.

Members are hereby further informed that:

1. The Company has engaged the services of NSDL for providing the remote e-voting facility to its Members.

The remote e-voting facility will be available during the following voting period:
Commencement of Remote e-voting: Thursday, 10th September, 2026 at 9:00 a.m. (IST)
Conclusion of Remote e-voting: Friday, 9th October, 2026 at 5:00 p.m. (IST)

No voting shall be allowed beyond Friday, 9th October, 2026 (5:00 P.M. (IST)) as the e-voting module shall be disabled for voting by NSDL thereafter. Once the vote on a resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast vote again.

2. Member of remote e-voting by the Members holding the shares in dematerialized mode, physical mode and Members who have not registered their e-mail address has been provided in the Postal Ballot Notice. The member in which the person who has forgotten the User ID and Password, can obtain/generate the same, has also been provided in the said Notice.

3. The Company has appointed Mr. P.N. Parikh (FCS: 327, CP-1228) and failing him, Mr. Mihir Dhabiwale (FCS: 833, CP-9511) and failing him, Ms. Sarwat Shah (FCS: 897, CP-1171) of Parikh & Associates, Practising Company Secretaries, as the Scrutinizer for conducting the Postal Ballot process through remote e-voting, in a fair and transparent manner.

4. The Members holding shares as on the cut-off date and who have not received the Notice of Postal Ballot, may write to evoting@bombaydyeing.com and obtain the same.

5. Members whose names are recorded in the Register of Members/Beneficial Owners as on the cut-off date will be entitled to vote electronically on the resolution set out in the Postal Ballot Notice. A person who becomes a Member after the cut-off date should treat this Notice for information purpose only.

6. Member of registering / updating e-mail address:

a) Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by sharing a duly filled and signed copy of Form ISR-1 as per the format prescribed by SEBI vide its Circular No. HO/38/13/42026-MRSD-PD/4238/2026 dated 6th February, 2026 and also available on the website of the Company at www.bombaydyeing.com/forms.html, with the Company's Registrar and Share Transfer Agent at evoting@bombaydyeing.com along with the copy of signed request letter mentioning the name and address of the Member, self-attested copy of PAN card, and self-attested copy of any document (e.g. Driving License, Election Identity Card, Passport) in support of the address of the Member.

b) Members holding shares in dematerialized mode are requested to register/update their email addresses with the relevant Depository Participant(s). In case of any queries/difficulties in registering the email address, Members may write to evoting@bombaydyeing.com or evoting@bombaydyeing.com.

7. The results of Postal Ballot will be announced within two working days from the conclusion of the e-voting period. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the Registered Office of the Company at Heredia House, 1, Heredia Marg, Ballard Estate, Mumbai-400001. The Resolution passed by the Members through Postal Ballot shall be deemed to be passed at a General Meeting of Members on the last date specified for remote e-voting i.e., Friday, 9th October, 2026.

8. In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-44867000 or send a request to Mr. Pallavi Mhatre, Deputy Vice President - NSDL at evoting@nsdl.com or write to the Company at evoting@bombaydyeing.com.

For The Bombay Dyeing and Manufacturing Company Limited

Sd/-
Sanjeev Arora
Company Secretary
FCS: 3814

Place: Mumbai
Date: September 8, 2026



HMT LIMITED
Regd. Office: "HMT Bhavan" No.59, Bellary Road, Bengaluru-560032
Tel No: 080-23330333 Website: www.hmtindia.com
Email: coasey@hmtindia.com CIN: L29230KA1953CO0100748

NOTICE TO THE SHAREHOLDERS

Notice is hereby given that the 73rd Annual General Meeting (AGM) of the members of Company will be held on Wednesday, September 30, 2026 at 2:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder and SEBI-Listing Obligations and Disclosures Requirements, 2015 ("SEBI Listing Regulations") issued by the Ministry of Corporate Affairs Circulars dated April 8, 2020, April 13, 2020, May 5, 2020, December 28, 2022, September 25, 2023, September 19, 2024 and September 22, 2025 and other applicable circulars issued by MCA and SEBI (collectively referred to as "relevant circulars") to transact the business items as set out in the Notice convening the AGM. Members participating through VC shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

Electronic copies of Notice of AGM and Annual Report for the FY2025-26 have been sent to Members on September 08, 2026 through email whose email IDs are registered with Registrar and Share Transfer Agent (RTA) of the Company/Depositories Participant(s) (DP). Pursuant to Regulation 36(1)(b) of the SEBI Listing Regulations, 2015, a letter providing the link, indicating the exact path, where complete details of the Annual Report is available is being sent to those shareholder who have not registered their e-mail address. The aforesaid documents are also available on the website of the Company at <https://www.hmtindia.com/annual-general-meeting/>. Stock Exchange websites i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and e-voting agency, KFin Technologies Limited (KFinTech) at <https://evoting.kfintech.com>.

Notice is further given that the Register of Members and Share Transfer Books of the Company will remain closed from September 24, 2026 to September 30, 2026 (Both days inclusive) for the purpose of the 73rd AGM.

Members holding shares as on the cut-off date of September 23, 2026, may cast their vote electronically (e-voting) on the business as set forth in the Notice of the AGM through the e-voting facility provided by KFinTech. Members are informed that (i) Date and time of commencement of remote e-voting: Tuesday, September 27, 2026 at 9:00 a.m. (IST). (ii) Date and time of end of remote e-voting: Tuesday, September 29, 2026 at 5:00 p.m. (IST). (iii) Remote e-voting facility shall not be allowed beyond 5:00 p.m. (IST) on September 29, 2026. The remote e-voting module will be disabled by KFinTech for voting thereafter. (iv) Any person who acquires shares of the Company and becomes member of the Company after the dispatch of the Notice of the AGM and is holding shares as on the cut-off date i.e., September 23, 2026, may obtain the login ID and Password by following the procedure mentioned in the Notice of the AGM or send a request to evoting@kfintech.com or evoting@kfintech.com. (v) The facility for voting through electronic voting system will also be made available at the AGM and Members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM through this electronic voting system (Insta Poll). (vi) Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again at the AGM. (vii) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the Depositories as on the cut-off date i.e., Wednesday, September 23, 2026, shall be entitled to participate in the physical mode of remote e-voting at the AGM and e-voting through Insta Poll. For e-voting instructions, members may go through the instructions in the Notice of the AGM. In case of any query and/or grievance, in respect of e-voting, Members may refer to the Frequently Asked Questions (FAQs) for shareholders available at <https://evoting.kfintech.com> or may contact Mr. A. Mohan Kumar (Unit: HMT Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032 at the email: evoting@kfintech.com and evoting@kfintech.com or call KFinTech toll free No. 1-800-309-4001 for any further clarification. (viii) Members who have not registered their e-mail addresses so far or who want to update their e-mail address, are requested to approach their respective DP for shares held in electronic mode and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent, M/s. KFin Technologies Limited at evoting@kfintech.com for receiving all communications electronically. (ix) Members are requested to read carefully all the instructions given in the Notice of AGM for joining the AGM through VC/OAVM and manner of casting vote through e-voting.

For HMT Limited
Sd/-
(Kishor Kumar S)
Company Secretary

Date: 08.09.2026
Place: Bengaluru



TIPS MUSIC LIMITED

(Formerly Known as Tips Industries Limited)

CIN: L32120MH1996PLC09359
Registered Office: 601, Durga Chambers, 6th Floor, Linking Road, Khar (West), Mumbai - 400052, Maharashtra, India. Tel: +91 22 6643 1188 - Email: info@tips.in
Website: www.tips.in - Contact Person: Bijal R. Patel, Company Secretary and Compliance Officer

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE BUY-BACK OF EQUITY SHARES

FOR THE ATTENTION OF SHAREHOLDERS OF THE EQUITY SHARES OF THE TIPS MUSIC LIMITED (THE "COMPANY") FOR THE BUYBACK OF EQUITY SHARES FROM THE OPEN MARKET THROUGH STOCK EXCHANGES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2016, AS AMENDED.

This corrigendum ("Corrigendum") is being issued in relation to the Public Announcement dated September 03, 2026 ("Public Announcement/PPA") published in this newspaper on September 04, 2026 issued by the Company in connection with the proposed Buyback.

The Equity Shareholders/Beneficial Owners of the Equity Shares of Company are requested to take note of following:

Kindly refer point no 3 of Para B "Proposed Timetable for the buyback", revision in table shows

Last date for the completion of the Buyback	Earlier of:
(a) December 10, 2026, which is 60 (sixty-six) working days from the date of the opening of the Buyback i.e. starting from September 9, 2026 or	(a) December 10, 2026, which is 60 (sixty-six) working days from the date of the opening of the Buyback i.e. starting from September 9, 2026 or
(b) when the Company completes the Buyback by deploying the amount equivalent to the Maximum Buyback Size or	(b) when the Company completes the Buyback by deploying the amount equivalent to the Maximum Buyback Size or
(c) at such earlier date as may be determined by the Board (including a committee thereof, constituted by the Board or persons nominated by the Board) committee to exercise its powers, and/or the powers conferred by the Board resolution in relation to the Buyback), after giving notice of such earlier closure, subject to the Company having deployed an amount equivalent to the Minimum Buyback Size (even if the Maximum Buyback Size has not been reached or the Maximum Buyback Shares have not been bought back), however, that all payment obligations relating to the Buyback shall be completed before the last date for the Buyback	(c) at such earlier date as may be determined by the Board (including a committee thereof, constituted by the Board or persons nominated by the Board) committee to exercise its powers, and/or the powers conferred by the Board resolution in relation to the Buyback), after giving notice of such earlier closure, subject to the Company having deployed an amount equivalent to the Minimum Buyback Size (even if the Maximum Buyback Size has not been reached or the Maximum Buyback Shares have not been bought back), however, that all payment obligations relating to the Buyback shall be completed before the last date for the Buyback

Except mentioned above, all the information and terms of the Buy-back as disclosed in the PA published on September 04, 2026 remains unchanged. The capitalized terms and abbreviations used in this corrigendum have the same meaning as prescribed to them in the PA, unless otherwise specified.

The corrigendum will be available on the Company's website at www.tips.in and website of the BSE at www.bseindia.com and NSE at www.nseindia.com and shall be available on the website of the SEBI at www.sebi.gov.in and website of the Merchant Banker / Manager to the Buyback at www.ingaventures.com.

MERCHANT BANKER / MANAGER TO THE BUYBACK



INGA VENTURES PRIVATE LIMITED

1229 Hubtown Solaris, N.S. Phadke Marg, Opp. Tella Galli, Andheri (East), Mumbai 400 069, Maharashtra, India

Tel: +91 22 6854 0808

E-mail: kavita@ingaventures.com

Website: www.ingaventures.com

Contact person: Kavita Shah

SEBI Registration Number: INM000012698

Validity Period: Permanent Registration

CIN: U67100MH2018PTC318359

For and on behalf of the Board of Directors of Tips Music Limited (Formerly Known as Tips Industries Limited)

Sd/-
Kumar Taurani
Chairman & Managing Director
DIN: 0055931

Sd/-
Girish Taurani
Executive Director
DIN: 0869577

Sd/-
Bijal R. Patel
Company Secretary & Compliance Officer
Membership Number: A30140

Date: September 08, 2026
Place: Mumbai

PRABHATAM INFRA VENTURE LIMITED

(Formerly Known as BJ Duplex Boards Limited)
L68200DL1995PLC066281

Registered office: Wing A, 2nd Floor, Ghali Institute, Awarde - Ghali Marg (Mata Sundri Lane), Mintro Road, New Delhi, India, 110002

Ph No. 011-43603300 E mail icd@prabhatamgroup.com

NOTICE OF THE 32nd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 32nd Annual General Meeting ("AGM") of PRABHATAM INFRA VENTURE LIMITED (Formerly known as BJ Duplex Boards Limited) ("the Company") will be held on Wednesday, September 30, 2026 at 1:30 P.M. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of AGM.

In compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("the Listing Regulations"), the Company has sent the electronic copies of the Notice of the 32nd AGM along with the Annual Report for the Financial Year FY 2025-26 to those shareholders whose email addresses are registered with the Company's Registrar and Share Transfer Agent i.e., BSEal Financial & Computer Services Private Limited ("RTA")/Depository Participant(s) ("DPs")/Depositories.

Further, pursuant to the provisions of Regulation 36(1)(b) of the Listing Regulations, a letter providing the web-link, including the exact path, where the complete details of the Annual Report for FY 2025-26 can be accessed, was dispatched to those shareholders whose email addresses are not registered with the Company/RTA/DPs/Depositories.

The Notice of AGM and Annual Report for FY 2025-26 is also available on the following websites:

(a) <https://prabhataminfra.com>
(b) www.bseindia.com

(c) National Securities Depository Limited ("NSDL") e-voting service provider: www.evoting.nsdl.com

Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Listing Regulations, the applicable circulars issued by SEBI and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), the Company is pleased to provide its Members the electronic voting (e-voting) facility through NSDL.

Members may cast their votes on all resolutions as set out in the Notice of AGM using the remote e-voting facility and e-voting facility during the AGM. The details with respect to the remote e-voting period and cut-off date are as follows:

Cut-off date for determining members eligible for remote e-voting/e-voting during the AGM	Wednesday, September 23, 2026
Commencement of remote e-voting period	Sunday, September 27, 2026 at 09:00 A.M. (IST)
End of remote e-voting period	Tuesday, September 29, 2026 at 05:00 P.M. (IST)

Members holding shares either in physical form or in dematerialized form whose names appear in the Register of Members/ List of Beneficial Owners maintained by the Depositories as on Wednesday, September 23, 2026 ("Cut-Off Date") shall be entitled to attend the AGM and vote through remote e-voting or e-voting facility provided during the AGM in accordance with the timelines mentioned above.

The remote e-voting facility shall be disabled for voting thereafter, and voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently or cast the vote again. The voting rights of the Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the Cut-Off Date.

Members who have already cast their vote on resolutions by way of remote e-voting prior to the AGM shall also be eligible to participate in the AGM but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Company sends the Notice of the 32nd AGM through e-mail and holds shares as on the Cut-Off Date, may obtain the User ID and Password by following the procedure provided in the Notice of AGM for the purpose of casting vote through remote e-voting. However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and password for casting the vote.

The detailed procedure for casting of vote by way of remote e-voting or e-voting during the AGM, including the manner in which the Members holding shares in physical mode and who have not registered their email addresses can cast their vote through remote e-voting, is provided in the Notice of AGM.

In case of any queries and/or grievance concerning e-voting, Members may refer to the Frequently Asked Questions available on the Company's website for Shareholders available at the download section of www.evoting.nsdl.com or call on 022-44867000 or send a request to evoting@nsdl.com.

Members may also write to the Company Secretary and Compliance Officer of the Company at cs@prabhatamgroup.com.

The Members are requested to carefully read the Notice of AGM and, in particular, the manner of casting vote by way of remote e-voting/e-voting during the AGM.

For PRABHATAM INFRA VENTURE LIMITED
(Formerly known as BJ Duplex Boards Limited)

Sd/-
Pooja
Company Secretary & Compliance Officer
ICSI Membership No.: A54271

Place: Delhi
Date: September 07, 2026

OLA ELECTRIC

OLA Electric Mobility Limited
CIN: L7499KA0217PLC096619

Registered Office: Wing C, Prestige RMZ Starline, Hosur Road, Municipal Ward No.67, Mumbai 40, 140, Koramangla V.B. Bangalore 560005, Karnataka, India.

Tel: 080-35440050, Email Id: companysecretary@olaelectric.com

NOTICE OF THE 9th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

1. Notice is hereby given that the 9th Annual General Meeting ("AGM") of the Members of Ola Electric Mobility Limited ("the Company") will be held on Wednesday, September 30, 2026 at 4:30 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set forth in the Notice of AGM in compliance with all applicable provisions of the Companies Act, 2013 and the rules made thereunder and the SEBI Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations") issued by the Ministry of Corporate Affairs Circular 14/2020 dated April 13, 2020, 20/2021 dated May 5, 2021, 02/2022 dated May 5, 2022 and subsequent circulars issued by Ministry of Corporate Affairs ("MCA") in this regard, the latest being 03/07/25 dated September 27, 2025, (collectively referred to as "Circulars"), issued by the MCA and

SEBI/HO/CFD/CFD-PD-27/PIR/2024 dated October 3, 2024, issued by Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as the "Circulars").

2. The Venue of the AGM shall be

मोलापुरात
मुष्काळाची
मीव्रता
गाढली;
गडदाच्या
भय्या
पेकावर रोट
फेरवण्याची
वेळ

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FINANCIAL ASSET INVESTMENT COMPANY LIMITED  **JM Financial**
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